

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/2649/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aditya Hazarika,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the ^{5th} August, 2020.

Sub: **Casual Leave station leave permission.**

Ref:- Your letter No. MACT/GLP/2020/549 dtd. 31.07.2020

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 04.08.2020 and 05.08.2020 along with station leave permission, with your official vehicle, at your own cost, from the evening of 03.08.2020 till the morning of 06.08.2020, subject to adherence to lockdown rules.

Further, the District and Sessions Judge, Goalpara and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-70/1992/²⁶⁵¹2650-1A, dated ^{5.8.2020}5.8.2020
Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

Rda